

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.62/(MAH)/2014
CA No. 237/2014 & 280/2014

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2016

NAME OF THE PARTIES: Mr. Rajoo Shah

V/s.
M/s. Safal Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58-59, 397/398 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1) Mrs. Archay Udeski - Adv.

i/b

M/s Batviya Udeski & Associates

Adv. for petitioners.

{ Archay Udeski }

2) BHOSRAJ BARAL - Adv

i/b

KALASHI JENSE for Resp. No. 1

{ Bhosraj Baral }

3. Mr. Kunal Dwarakadas, Adv.
a/w. Mr. Sidhant Kaushik, Adv.

i/b Wadia Gharay & Co.

- for Respondent Nos. 2 to 4

{ Kaushik }

ORDER

C.A. Nos. 237/2014 & 280/2014 in C.P. No. 62/58, 59, 397, 398/CLB/MB/2014

Ld. Counsel for both sides are present.

With the consent of both the parties, list this matter for hearing on 6th January, 2017.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Dated: 28.11.2016

sd/-

V. NALLASENAPATHY
Member (Technical)